



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Feb/202223/18

DATED: 24/02/2023

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202223/18 dated 24/02/2023 of Norms Committee - IV for the year 2022-23 was held on 24/02/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	AMTEX DYECHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000839AM19
RA File Number	082404000312 AM16
Licence No and Date	0810136942/05/01/2016
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.11.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	2 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001361AM19
RA File Number	092404000416 AM19
Licence No and Date	0910066918/29/11/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	3 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ASIM PRODUCTS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000788AM19
RA File Number	082404000248 AM19
Licence No and Date	0810144284/10/01/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.09.2020. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	4 / NC/4/MEET/Feb/202223/18
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Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000011AM20
RA File Number	072404000311 AM19
Licence No and Date	0710114739/02/04/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 06.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	5 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000299AM20
RA File Number	082404000148 AM20
Licence No and Date	0810145921/07/08/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	6 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	R.K. JEWELS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000377AM20
RA File Number	052404000326 AM20
Licence No and Date	0510411829/13/09/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm did not appear for personal hearing at the meeting dated 26.02.2020. Hence, the committee decided to reject the case for non-reply	

Case No.	7 / NC/4/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023

and Date	
HQ File Number	018305000459AM20
RA File Number	062404000058 AM20
Licence No and Date	0610039326/06/11/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	8 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000693AM20
RA File Number	522404000067 AM20
Licence No and Date	5210043325/10/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 31.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	9 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	HARSHA EXITO ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001039AM21
RA File Number	042404000179 AM20
Licence No and Date	0410166541/18/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	10 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GRAM TARANG FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000726AM20
RA File Number	262404000017 AM20
Licence No and Date	2610012905/19/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	11 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	VIVIMED LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000750AM20
RA File Number	092404000575 AM20
Licence No and Date	0910068524/28/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-3 as items seems to be under pharma Category. Hence, the case stands disposed of.	

Case No.	12 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	RAJHANS FERTILIZERS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000759AM20
RA File Number	562404000043 AM20
Licence No and Date	5610005835/04/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 06.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	13 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000842AM21
RA File Number	502404000001 AM21
Licence No and Date	5010002681/18/05/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	14 / NC/4/MEET/Feb/202223/18															
Case Status	Case Approved															
Party Name	STIC ON PAPERS PRIVATE LIMITED															
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023															
HQ File Number	018305000853AM21															
RA File Number	092404000109 AM21															
Licence No and Date	0910068786/22/05/2020															
Norms Committee Decision:																
The committee considered the case as per agenda and decided to take cue from SION A 2866 and ratify the norms as under:-																
Export Item Name: SELF ADHESIVE PAPER (160 GSM +/- 10%) (Containing THERMAL PAPER -70 GSM +/- 10 %)																
Quantity: 4,000,000.0 Sq. Mt																
Import Items:																
<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths</td><td>4,160,000.0 Sq. Mt</td></tr><tr><td>2.</td><td>Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths</td><td>4,160,000.0.0 Sq. Mt</td></tr><tr><td>3.</td><td>ADHESIVE (55% SOLID +/- 10% WATER BASED)</td><td>168,000 Kg</td></tr><tr><td>4.</td><td>Silicon</td><td>Not allowed, as no past consumption data is given and it is also</td></tr></table>		S.No.	Item Description	Quantity recommended	1.	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	4,160,000.0 Sq. Mt	2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	4,160,000.0.0 Sq. Mt	3.	ADHESIVE (55% SOLID +/- 10% WATER BASED)	168,000 Kg	4.	Silicon	Not allowed, as no past consumption data is given and it is also
S.No.	Item Description	Quantity recommended														
1.	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	4,160,000.0 Sq. Mt														
2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	4,160,000.0.0 Sq. Mt														
3.	ADHESIVE (55% SOLID +/- 10% WATER BASED)	168,000 Kg														
4.	Silicon	Not allowed, as no past consumption data is given and it is also														

		not mentioned in SION.
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	15 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000864AM21
RA File Number	052404000064 AM21
Licence No and Date	0510414282/29/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	16 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GIRIDHAR TECHFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000878AM21
RA File Number	082404000038 AM21
Licence No and Date	0810147884/04/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.11.2021 followed by 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	17 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000905AM21
RA File Number	039404000137 AM21
Licence No and Date	0310836694/16/06/2020
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
62/0- FLUAZINAM TECHNICAL 98% MIN.	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride Minimum 98% (F-2)	0.85 Kg
		2-Amino-3-chloro-5-trifluoromethyl Pyridine (ACP) 98% Mnumum	0.55 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	18 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	BURHANI WOOD WORKS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000906AM21
RA File Number	562404000007 AM21
Licence No and Date	5610005891/16/06/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	19 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	RASIK PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000915AM21
RA File Number	062404000014 AM21
Licence No and Date	0610039521/22/06/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 21.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	20 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to ask for the comments from the Ministry of Steel. Letter is to be issued. Hence, The Committee decided to defer the case.	

Case No.	21 / NC/4/MEET/Feb/202223/18		
Case Status	Case Approved		
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	018305000973AM21		
RA File Number	342404000102 AM21		
Licence No and Date	3410046230/21/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified liscence no. 3410044591 dated 15.10.2018 in Meeting No. 3/83-ALC1/2019 dated 10.07.2019 as under:-			
Export Item	Quantity	Import item	Quantity
Quent 19 / Songnox PQ / Songnox CS PQ /Alkanox 24-44(/ Tetrakis (2,4-di-tert-butylphenyl) [1,1-biphenyl]-4,4 -diylbisphosphonite)	1 Kg	Biphenyl	0.155 Kg
		2,4 Di tertiary Butyl Phenol (2,4 DTBP)	0.865 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	22 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000977AM21
RA File Number	052404000192 AM21
Licence No and Date	0510414686/22/07/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).

Case No.	23 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	RIVERSIDE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305000981AM21
RA File Number	039504000158 AM21
Licence No and Date	0310837411/24/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 11.10.2022 and on 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	24 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001010AM21
RA File Number	342404000120 AM21
Licence No and Date	3410046284/11/08/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	25 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	WELSPUN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001061AM21
RA File Number	039504000358 AM21
Licence No and	0310838173/09/09/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	26 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001065AM21
RA File Number	052404000272 AM21
Licence No and Date	0510415169/10/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022 followed by a reminder on 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	27 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	AIRO LAM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001082AM21
RA File Number	082404000179 AM21
Licence No and Date	0810148587/17/09/2020
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	28 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001114AM21
RA File Number	302404000062 AM21
Licence No and Date	3010105430/30/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued on 07.06.2021 followed by reminder on 15.11.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on issued on 27.02.2023).

Case No.	29 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001159AM21
RA File Number	082404000251 AM21
Licence No and Date	0810148879/26/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	30 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001178AM21
RA File Number	039404000598 AM21
Licence No and Date	0310839308/04/11/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	31 / NC/4/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023

and Date	
HQ File Number	018305001194AM21
RA File Number	039504000510 AM21
Licence No and Date	0310839452/10/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.12.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	32 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001213AM21
RA File Number	082404000281 AM21
Licence No and Date	0810149075/18/11/2020
Norms Committee Decision:	
SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	33 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001220AM21
RA File Number	082404000289 AM21
Licence No and Date	0810149082/19/11/2020
Norms Committee Decision:	
SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	34 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018305001225AM21
RA File Number	022404000114 AM21
Licence No and	0210210242/23/11/2020

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	35 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	CORTEVA AGRISCIENCE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00233495AM22
RA File Number	342404000228 AM21
Licence No and Date	3410046560/25/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	36 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	LINCON POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00234518AM22
RA File Number	082404000302 AM21
Licence No and Date	0810149109/26/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Manufacturing process indicating reason for asking Polypropylene granules two times in import items. 2. Complete calculation indicating net content and wastage separately for the manufacture of export items. 3. Indigenous item to use in making export items and to fill 4E annexure to appendix.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	37 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00233547AM22
RA File Number	062404000069 AM21
Licence No and Date	0610039706/27/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	38 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00036630AM21
RA File Number	08AA04004223 AM21
Licence No and Date	0811000053/11/12/2020
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	39 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ADIAMBE PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00046864AM21
RA File Number	02AA04006410 AM21
Licence No and Date	0211000082/24/12/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. To fill indigenous items to use in manufacturing the export items in 4 E annexure and thickness of Coating on the paper.
2. To indicate the quantity of each type of export item, using specific import paper.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	40 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00048582AM21
RA File Number	05AA04020306 AM21
Licence No and Date	0511000424/28/12/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	41 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00050127AM21
RA File Number	03AA04013935 AM21
Licence No and Date	0311000500/30/12/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	42 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ROYAL CARBON BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00056436AM21
RA File Number	03AA04014333 AM21
Licence No and Date	0311000724/06/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	43 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	STANDARD BARCODES LABEL
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00058186AM21
RA File Number	10AA04002862 AM21
Licence No and Date	1011000042/08/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	44 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00065793AM21
RA File Number	03AA04019081 AM21
Licence No and Date	0311001046/19/01/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
OLOA 262 (ZnDTP)(OLOA 262 (ZnDTP)) (Containing 70% Pure Zn DTP)	1 Kg	Secondary Butyl Alcohol (SBA)	0.328 Kg
		Methyl Iso Butyl Carbinol	0.147 Kg
		Yellow Phosphorus	0.084 Kg
Zinc Alkydithiophosphate (PHP-71UP) (ZDDP (PHP-71UP))	1 Kg	Methyl IsoButyl Carbinol	0.350 Kg
		Yellow Phosphorus	0.115 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00067246AM21
RA File Number	03AA04014708 AM21
Licence No and Date	0311001135/21/01/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. As per application 4E wastage claimed is 0.4% (Bifurcation of wastage).
2. Justification of wastage at each step of manufacturing.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	46 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023

HQ File Number	HQRNORM APPLY 00094234AM21		
RA File Number	34AA04002856 AM21		
Licence No and Date	3411000271/01/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified liscence no. 3410044591 dated 15.10.2018 in Meeting No. 3/83-ALC1/2019 dated 10.07.2019 as under:-			
Export Item	Quantity	Import item	Quantity
Quent 19 / Songnox PQ / Songnox CS PQ /Alkanox 24-44(/ Tetrakis (2,4-di-tert-butylphenyl) [1,1-biphenyl]-4,4 -diylbisphosphonite)	1 Kg	Biphenyl	0.155 Kg
		2,4 Di tertiary Butyl Phenol (2,4 DTBP)	0.865 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	47 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00102597AM21
RA File Number	08AA04011723 AM21
Licence No and Date	0811001012/12/03/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	48 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	UMANG BOARDS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00106438AM21
RA File Number	13AA04006971 AM21
Licence No and Date	1311000199/18/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Manufacturing process indicating both imported and indigenous items to use, separately for each item of export and accordingly to fill 4 E annexure.
2. Reason for indicating PP Granules in 4 E annexure when the import item is Kraft paper.
3. Reason for asking wide range of GSM for the Kraft Paper.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	49 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GULBRANDSEN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00105835AM21
RA File Number	34AA04003158 AM21
Licence No and Date	3411000314/18/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	50 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MANEESH ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00107493AM21
RA File Number	56AA04002744 AM21
Licence No and Date	5611000198/19/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Separate quantity of each type of export item i.e tumbler, cups, lids and plate.

2. Calculation indicating net content and wastage of raw materials for each type of export item, giving drawing /design.

3. Specification and type of paper and GSM of import item and to indicate. Whether it is a jumbo roll or cut to size.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	51 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GLEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00107445AM21
RA File Number	02AA04011047 AM21
Licence No and Date	0211000452/19/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Specification Size etc of export item.
2. GSM and type of import paper
3. Calculation for the requirement of paper for the manufacture of export item giving justification.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	52 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	RICHTER-INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00107354AM21
RA File Number	05AA04032970 AM21
Licence No and Date	0511001811/19/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Natural Stone Veneer (With Tape Backing)

Qty.: 12400.0 Square Meter

Import Item: BY 1510 HS: Double Sided PE Foam Tape, Black Foam, White Paper Liner

Qty.: 12400 Square Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	53 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00112711AM21
RA File Number	10AA04004569 AM21
Licence No and Date	1011000176/24/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	54 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MEGHACHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00112547AM21
RA File Number	08AA04012334 AM21
Licence No and Date	0811001095/24/03/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	55 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SAI AUXI CHEM INDIA & CO
Meeting Number	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00114794AM21
RA File Number	32AA04007657 AM21
Licence No and Date	3211000717/26/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00114564AM21
RA File Number	03AA04029323 AM21
Licence No and Date	0311002899/26/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	57 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MAHALAXMI POLYPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00117705AM21
RA File Number	05AA04043446 AM21
Licence No and Date	0511002028/31/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	58 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SUN BIO NATURALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00000721AM22
RA File Number	04AA04009240 AM21
Licence No and Date	0411000630/01/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	59 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	KUNAL HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003035AM22
RA File Number	03AA04032046 AM21
Licence No and Date	0311002858/05/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	60 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	TITAN BIOTECH LTD. (TRANSFER FROM DELHI TO RAJ.)
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00020479AM22
RA File Number	05AA04043052 AM21
Licence No and Date	0511002220/16/04/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	61 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	CARYSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00024140AM22
RA File Number	03AA04002314 AM22
Licence No and Date	0311003255/22/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 10% wastage as under:-

Export Item	Quantity	Import item	Quantity
KITCHEN SINKS/BASINS WITH OR WITHOUT ACCESSORIES (Excluding Weight of Plumbing Kit)	1 Kg	Coated Silica	0.8155 Kg
		Trimethylol Propane / Trimeth acrylate	0.0058 Kg
		Polymethyl Methacrylate (PMMA)	0.0575 Kg
		Methyl Methacrylate	0.2176 Kg
		Plumbing Kit of relevant size and specification.	Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	WINDIA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00033215AM22

RA File Number	04AA04000735 AM22
Licence No and Date	0411000762/05/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	63 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	WICTOR CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00033470AM22
RA File Number	05AA04010121 AM22
Licence No and Date	0511002432/05/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	64 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00035574AM22
RA File Number	50AA04000364 AM22
Licence No and Date	5011000137/07/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	65 / NC/4/MEET/Feb/202223/18
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Case Status	Case Deferred
Party Name	POLYON TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00101176AM22
RA File Number	08AA04004507 AM22
Licence No and Date	0811001591/27/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Manufacturing process indicating stage wise wastage of raw materials both imported and indigenous.. 2. Specification/size of Import and export items and to indicate meaning of BITUMEN COPOLYMER 100 PERCENT NET 40 PERCENT. 3. To indicate indigenous items to use and accordingly to fill 4 E Annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	66 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00222078AM22
RA File Number	05AA04093125 AM22
Licence No and Date	0511005586/22/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 10.03.2022 and on 10.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 27.02.2023).	

Case No.	67 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00225530AM22
RA File Number	03AA040112802 AM22
Licence No and Date	0311007930/25/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	68 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00244731AM22
RA File Number	03AA040112595 AM22
Licence No and Date	0311008343/08/11/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).

Case No.	69 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00273977AM22
RA File Number	05AA040105498 AM22
Licence No and Date	0511006626/03/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Item of export 1	Qty.	Item of import	Qty.
PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER,CHARGED FIRE EXTINGUISHING GRENADES FLAMAX BRAND DRY CHEMICAL POWDER(ALL TYPE & ALL BRAND) Containing of 39600.0 Kg of import item.	990000.0 Litre	HEGRES AP8105H Surfactant	39600.0 Kg

Item of export 2	Qty.	Item of import	Qty.
PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER,CHARGED FIRE EXTINGUISHING GRENADES FLAMAX BRAND DRY CHEMICAL POWDER(ALL TYPE & ALL BRAND) Containing of 5000.0 Kg of import item.	500000.0 Litre	FC653 FLUOROCARBON SURFACTANT	5000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	70 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00288940AM22
RA File Number	05AX04000197 AM22
Licence No and Date	0511006991/17/12/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item; Sized and Specially Formulated Graphite Sealant (Minus) - 45 MESH Qty.: 110000.0 Kg Import item: GRAPHITE FINES (MINUS) - 5 MESH Qty.: 111100.0 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	71 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00358090AM22
RA File Number	05AX04001001 AM22
Licence No and	0511009175/17/02/2022

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	72 / NC/4/MEET/Feb/202223/18	
Case Status	Case Approved	
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023	
HQ File Number	HQRNORM APPLY 00378288AM22	
RA File Number	03AX04001465 AM22	
Licence No and Date	0311012330/07/03/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: Kaltharz 70 P Furan No-Bake Resin Binder		
Quantity: 1 Kg		
Import item:		
S. No.	Import Item	Quantity recommended
1.	Furfuryl Alcohol	0.42 kg
2.	Paraformaldehyde	0.26 Kg
3.	Phenol	0.15 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	73 / NC/4/MEET/Feb/202223/18	
Case Status	Case Approved	
Party Name	RATHI DYE CHEM PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023	
HQ File Number	HQRNORM APPLY 00000053AM23	

RA File Number	31AX04000119 AM22		
Licence No and Date	3111001224/04/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SOLVENT YELLOW 82 (SY 82) (RATHIPON YELLOW 5205)(-)	1 Kg	1-Phenyl 3- Methyl 5 - Pyrazolone(PMP)	0.417 Kg
		Formic Acid (85%)	0.788 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	74 / NC/4/MEET/Feb/202223/18		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	HQRNORM APPLY 00000210AM23		
RA File Number	03AX04000012 AM23		
Licence No and Date	0311013834/12/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
62/0- FLUAZINAM TECHNICAL 98% MIN.	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride Minimum 98%	0.85 Kg
		2-Amino-3-chloro-5-trifluoromethyl Pyridine (ACP) 98% Mnimum	0.55 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	75 / NC/4/MEET/Feb/202223/18		
Case Status	Case Approved		
Party Name	HILITE INDUSTRIES PRIVATE LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023													
HQ File Number	HQRNORM APPLY 00000660AM23													
RA File Number	05AX04000328 AM23													
Licence No and Date	0511012327/09/05/2022													
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: Beater Jointing Sheets of Other Mineral Substances Grade 9015/9015HD/9011/9313 Qty: 100000.0 Kg Import items: <table border="1"> <thead> <tr> <th>S. No</th> <th>Item Description</th> <th>Qty. Recommended per kg of export</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Twaron Aramid Pulp 1094/ Kevlar Pulp 1F982/1F1960</td> <td>0.021 kg</td> </tr> <tr> <td>2</td> <td>Unbleached SoftWood Kraft Pulp</td> <td>0.063 kg</td> </tr> <tr> <td>3</td> <td>: Rockwool Mineral Fibres /Rockseal 480</td> <td>0.105 kg</td> </tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			S. No	Item Description	Qty. Recommended per kg of export	1	Twaron Aramid Pulp 1094/ Kevlar Pulp 1F982/1F1960	0.021 kg	2	Unbleached SoftWood Kraft Pulp	0.063 kg	3	: Rockwool Mineral Fibres /Rockseal 480	0.105 kg
S. No	Item Description	Qty. Recommended per kg of export												
1	Twaron Aramid Pulp 1094/ Kevlar Pulp 1F982/1F1960	0.021 kg												
2	Unbleached SoftWood Kraft Pulp	0.063 kg												
3	: Rockwool Mineral Fibres /Rockseal 480	0.105 kg												

Case No.	76 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00000662AM23
RA File Number	05AX04000297 AM23
Licence No and Date	0511012331/09/05/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms on one time basis as under:- Export Item:	

Sl. No.	Item Description	Quantity (KG)
1 to 8	Exterior Grade Double Side Decorative Laminates (With Barrier Paper) Thickness 4.00 MM to 30.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	9.150 kg or applied quantity whichever is less
2.	BASE PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.214 kg or applied quantity whichever is less
3.	BARRIER PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.172 kg or applied quantity whichever is less
4.	EUROPLEX HC FILMS (30 MICRON - 80 MICRON) (ITCHS CODE 39205199 & 39205999)	0.130 kg or applied quantity whichever is less
5.	PHENOL	3.344 kg or applied quantity whichever is less
6.	MELAMINE	0.362 kg or applied quantity whichever is less
7.	METHANOL	3.850 kg or applied quantity whichever is less
8.	B.O.P.P. FILM	0.010 kg or applied quantity whichever is less

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 4.00 MM to 30.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Europlex HC Films, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00000999AM23
RA File Number	03AX04000908 AM23
Licence No and Date	0311015016/26/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	78 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00001281AM23
RA File Number	05AX04000734 AM23
Licence No and Date	0511013096/08/06/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023	
1. Copy of CIB registration showing approved composition.	

2. Density of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	79 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00001282AM23
RA File Number	05AX04000735 AM23
Licence No and Date	0511013097/08/06/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
THIAMETHOXAM 20% + BIFENTHRIN 20% SG	1 Kg	2-CHLORO-5-CHLORO METHYL THIAZOLE (CCMT) 98-99% MIN	0.147 Kg
		3-METHYL 4 NITRO IMINO PERHYDRO 1,3,5 OXADIAZINE (MNIO) 98-99% MIN	0.141 Kg
		BIFENTHRIN ALCOHOL 99%	0.098 Kg
		Lambda Cyhalothrin Acid(99%)	0.126 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00001820AM23
RA File Number	03AX04001849 AM23
Licence No and Date	0311016056/04/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Kaltharz 3318P Furan No-Bake Resin Binder

Quantity: 1 Kg

Import item:

S. No.	Import Item	Quantity recommended
1.	Furfuryl Alcohol	0.35 kg
2.	Paraformaldehyde	0.10 Kg
3.	Phenol	0.31 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00002229AM23
RA File Number	03AX04002385 AM23
Licence No and Date	0311016561/25/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Copper Iodide(Cuprous Iodide)	1 Kg	Iodine	0.701 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023

HQ File Number	HQRNORM APPLY 00002552AM23		
RA File Number	03AX04002223 AM23		
Licence No and Date	0311017058/10/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Potassium Bromide(Potassium Bromide Chips)	1 Kg	Hydrobromic Acid solution (48 %)	1.484 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	83 / NC/4/MEET/Feb/202223/18		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	HQRNORM APPLY 00002937AM23		
RA File Number	03AX04002848 AM23		
Licence No and Date	0311017632/03/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LAMBDA CYHALOTHRIN 25% CS	1000 Litre	2-CHLORO TRIFLUORO PROPENYL ACID (TFP ACID)	23.76 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	84 / NC/4/MEET/Feb/202223/18		
Case Status	Case Deferred		
Party Name	VEERAL ADDITIVES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	HQRNORM APPLY 00003014AM23		
RA File Number	03AX04003029 AM23		
Licence No and Date	0311017733/08/09/2022		

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	85 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	L S CHEMICALS AND PHARMACEUTICALS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003545AM23
RA File Number	03AX04003408 AM23
Licence No and Date	0311018374/06/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Reply is not complete. Please provide complete chemistry, molecular weight and % yield of reaction with stoichiometric balance on molar basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	86 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003591AM23
RA File Number	03AX04002921 AM23
Licence No and Date	0311018437/09/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Import item no. 2 is not mentioned in the approved composition in CIB registration. Its chemical name along with COA from foreign supplier may be furnished.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	87 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003594AM23
RA File Number	03AX04003518 AM23
Licence No and Date	0311018440/09/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	88 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003657AM23
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022 followed by areminder on 26.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	89 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003905AM23
RA File Number	03AX04003748 AM23
Licence No and Date	0311018806/24/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished	

the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).

Case No.	90 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00004938AM23
RA File Number	05AX04002698 AM23
Licence No and Date	0511016312/12/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	91 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00005045AM23
RA File Number	02AX04000485 AM23
Licence No and Date	0211003528/16/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	92 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00005093AM23

RA File Number	08AX04001461 AM23
Licence No and Date	0811006786/19/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	93 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00005681AM23
RA File Number	03AX04004953 AM23
Licence No and Date	0311020648/12/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete chemistry with molecular weight and stoichiometric balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	94 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00005833AM23
RA File Number	52AX04001746 AM23
Licence No and Date	5211004013/19/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	95 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006036AM23
RA File Number	08AX04001666 AM23
Licence No and Date	0811007151/02/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
HEXACONAZOLE TECHNICAL 92% MIN.	1 Kg	N-Valeric Acid	0.426 Kg
		Meta Dichloro Benzene	0.610 Kg
		1,2,4 Triazole 96% Min	0.283 Kg
		Potassium Hydroxide	0.545 Kg
		Dimethyl Formamide	0.139 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	96 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MATCH GRAPHICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006157AM23
RA File Number	08AX04001895 AM23
Licence No and Date	0811007219/08/02/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	97 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006189AM23
RA File Number	08AX04001851 AM23
Licence No and Date	0811007238/09/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	98 / NC/4/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006235AM23
RA File Number	08AX04001897 AM23
Licence No and Date	0811007261/10/02/2023

Norms Committee Decision:

SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.

Case No.	99 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006242AM23

RA File Number	10AX04000261 AM23
Licence No and Date	1011001587/10/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	100 / NC/4/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006262AM23
RA File Number	30AX04000502 AM23
Licence No and Date	3011003140/13/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	